

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH


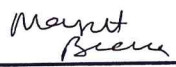
PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON <sup>05.01.2018</sup>~~29.12.2017~~ AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.267/252/HDB/2017
NAME OF THE COMPANY	Zenith Consultants Software Pvt Ltd
NAME OF THE PETITIONER(S)	Zenith Consultants Software Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Rajeev Ratna	Adv	9533631522 sajeevsatnaadvocate@gmail.com	
Manjeet Bucha	PLS	Manjeetbucha@gmail.com 9346515071	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl.No.4

CA No.267/252/HDB/2017

Zenith Consultants Software Pvt. Ltd Vs. RoC

Date of order: 05.01.2018

### **ORDER**

Heard Shri S. Rajeev Ratna, Learned Advocate and Shri Manjeet Bucha, Learned PCS for the Applicant Company.

The Learned Counsel for the Applicant Company submit that the Company was incorporated on 10.06.2008. The Company started its business since its incorporation, but failed to file financial statements and annual return for the financial years 2009-2017. The Company generated revenue of Rs.79,42,389/-. The Learned Counsel also submits that because the bank accounts have been frozen by RoC, the company could not pay salaries to the employees of the Company. There are 17 employees on the payrolls of the company and the Company is facing lot of difficulties in the management of the company and paying salaries to the employees. Therefore, they wanted interim orders. Accordingly, the Bench passes the following Interim orders:-

- (d) Registrar of Companies is directed to change the status of the M/s Zenith Consultants Software Pvt Ltd from "Struck off" to "Active" (for e-filing) and permit the Applicant Company to upload compliances on MCA Portal by paying necessary prescribed fees;
- (e) Directed the Registrar of Companies to communicate to the Bank authorities of the Applicant Company about the action of the RoC and also compliance by the Applicant Company so as to facilitate the Bankers of the Applicant Company to unlock/de-freeze so that they may be able to pay salaries to the employees of the Company.
- (f) Post the CA on 02.02.2018 with a direction to RoC to file his report within three weeks.

Member (T)

Binnu

Member (J)